

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
HUBTOWN BUS TERMINAL (VADODARA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Hubtown Bus Terminal (Vadodara) Private Limited
2. Date of incorporation of corporate debtor	08.04.2008
3. Authority under which corporate debtor is incorporated / registered	RoC - Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203GJ2008PTC069640
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address : Makarpura Bus Depot, Nr. G.I.D.C, Opp. Toyota Show Room, Makarpura Main Road, Vadodara, Gujarat, India, 390010
6. Insolvency commencement date in respect of corporate debtor	24.11.2023 (Order Received on 28.11.2023)
7. Estimated date of closure of insolvency resolution process	22.05.2024
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Vinod Tarachand Agrawal IBBI/IPA-001/IP-00641/2017-18/11090
9. Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 ca.vinod@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	VCAN Resolve IPE LLP 204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 cirp.hubtown@gmail.com
11. Last date for submission of claims	06.01.2024 (Revised)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Allottees of Real Estate
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	(1)Sanjay Borad IBBI/IPA-003/00441/2023-2024/14324 (2)Dharmendra Dhelariya Regn No. IBBI/IPA-001/IP-P00251/2017-2018/10480 (3)Sejal Agrawal IBBI/IPA-002/IP-N01170/2021-2022/13885
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b)Physical Address: same as point 10 or; -Email IRP at: cirp.hubtown@gmail.com

Form A was primarily issued on date 30.11.2023 in the same newspaper. Post revision (Column 12 & 13), Form A is being re-issued on 28.12.2023.

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Hubtown Bus Terminal (Vadodara) Private Limited** on 24.11.2023.

The creditors of **Hubtown Bus Terminal (Vadodara) Private Limited**, are hereby called upon to submit their claims with proof on or before 06.01.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class - Allottees of Real Estate in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28.12.2023
Place : Ahmedabad

CA Vinod Tarachand Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-00641/2017-18/11090

